# HARYANA VIDHAN SABHA

# RESUME

# OF

# BUSINESS TRANSACTED

# BY THE

# FOURTEENTH HARYANA VIDHAN SABHA

# DURING

# THE NINTH (APRIL) SESSION, 2022

# WITH

# APPENDIX CONTAINING DAILY BULLETIN

**HARYANA VIDHAN SABHA SECRETARIAT**

**CHANDIGARH**

**APRIL, 2022**

## PREFACE

The following pages contained Resume of Business transacted by the Fourteenth Vidhan Sabha during its Ninth Session held on 5th April, 2022 together with the Bulletin issued after the adjournment of the sitting of the Sabha.

It is hoped that the publication would be found useful by Members and others who may wish to know in detail the work done by the Vidhan Sabha on the above said date.

Any suggestion for the further improvement of this publication in future would be welcomed.

Chandigarh Secretary.

**TABLE OF CONTENTS**


| Sr. No. | Subject | Pages |
|---|---|---|
| 1. | Statement regarding Council of Ministers etc. | |
| 2. | Statement regarding party position | |
| 3. | Summoning, Sittings and Prorogation of the Haryana Vidhan Sabha | |
| 4. | Programme Observed | |
| 5. | Panel of Chairpersons | |
| 6. | Committees | |
| 7. | References | |
| 8. | Resolution- | |
| | (i) Official | |
| 9. | Report Presented/laid | |
| 10. | Comparative statement of speeches made and time taken thereon | |
| 11. | Appendix | |
| | Bulletin (April) Session, 2022 | |

STATEMENT REGARDING COUNCIL OF MINISTERS ETC.
As on 5th April, 2022.

**SPEAKER**

Shri Gian Chand Gupta

**CHIEF MINISTER**

Shri Manohar Lal

**DEPUTY CHIEF MINISTER**

Shri Dushyant Chautala

**MINISTERS**

1. Shri Anil Vij, Home Minister
2. Shri Kanwar Pal, Education Minister
3. Pandit Mool Chand Sharma, Transport Minister
4. Shri Ranjit Singh, Power Minister
5. Shri Jai Parkash Dalal, Agriculture Minister
6. Dr. Banwari Lal, Cooperation Minister
7. Dr. Kamal Gupta, Urban Local Bodies Minister
8. Shri Davender Singh Babli, Development & Panchayats Minister

**MINISTERS OF STATE**

1. Dr. Om Prakash Yadav, Minister of State for Social Justice & Empowerment
2. Smt. Kamlesh Dhanda, Minister of State for Women & Child Development
3. Shri Anoop Dhanak, Minister of State for Archaeology & Museums
4. Sardar Sandeep Singh, Minister of State for Sports & Youth Affairs

**SECRETARY TO LEGISLATURE**

Shri R.K. Nandal

**STATEMENT REGARDING PARTY POSITION IN HARYANA VIDHAN SABHA**

**AS ON 5TH APRIL, 2022.**

| | |
|---|---|
| 1. Hon'ble Speaker | 01 |
| 2. Bharatiya Janata Party | 39 |
| 3. Indian National Congress Party | 31 |
| 4. Jannayak Janta Party | 10 |
| 5. Indian National Lok Dal | 01 |
| 6. Haryana Lokhit Party | 01 |
| 7. Independent | 07 |
| | --- |
| Total | 90 |

_____

# SUMMONING, SITTINGS AND PROROGATION OF THE HARYANA VIDHAN SABHA

The Fourteenth Haryana Vidhan Sabha was summoned to meet for its Ninth Session in the Hall of Haryana Vidhan Sabha, Vidhan Bhawan, Chandigarh, on the 5th April, 2022, by an order of the Governor dated the 3rd April, 2022, and it was adjourned sine-die on the same day. It was later prorogued by an order of the Governor dated the 7th April, 2022.

During the Session, the Sabha held one sitting, as may be seen from the programme observed.

---

# PROGRAMME OBSERVED BY FOURTEENTH HARYANA VIDHAN SABHA DURING ITS NINTH SESSION HELD ON 5TH APRIL, 2022.

| **Dated** | **Programme** |
|---|---|
| 5th April, 2022<br>(11:00 A.M. to 2:28 P.M.) | 1. Obituary References<br>(For details see under the heading 'References').<br>2. Presentation and adoption of the First Report of the Business Advisory Committee.<br>3. Motion under Rule 15 regarding exemption of the day's proceedings from the provisions of the Rule "Sittings of the Assembly", indefinitely.<br>(Carried)<br>4. Motion under Rule 16 regarding adjournment of the Assembly Sine-die.<br>(Carried).<br>5. **OFFICIAL RESOLUTION**<br>Regarding the Punjab Reorganisation Act, 1966.<br>(Carried)<br>(For text of the Resolution/Details see heading 'Resolution') |

_____

## PANEL OF CHAIRPERSONS

On the 4th April, 2022 the Hon'ble Speaker nominated the following members on the Panel of Chairpersons for April Session, 2022 under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly:-

1. Shri Aseem Goel, MLA.

2. Smt. Seema Trikha, MLA.

3. Shri Jagbir Singh Malik, MLA.

4. Shri Randhir Singh Gollen, MLA.

---

## COMMITTEES-

(i) BUSINESS ADVISORY COMMITTEE (First meeting held on 05.04.2022)
[Nominated on the 10th January, 2020 under Rule 33 (1) and (3)]

| | | |
|---|---|---|
| 1. | Shri Gian Chand Gupta, Hon'ble Speaker | Ex-officio Chairperson |
| 2. | Shri Manohar Lal, Hon'ble Chief Minister | Member |
| 3. | Shri Dushyant Chautala, Deputy Chief Minister | Member |
| 4. | Shri Anil Vij, Hon'ble Home Minister | Member |
| 5. | Shri Kanwar Pal, Parliamentary Affairs Minister | Member |
| 6. | Shri Bhupinder Singh Hooda, Leader of Opposition | Member |
| 7. | Shri Ranbir Gangwa, Hon'ble Deputy Speaker | Member |

_____

**(ii) RULES COMMITTEE**

**(Nominated on the 3rd June, 2020)**

| | | |
|---|---|---|
| 1. | Shri Gian Chand Gupta, Hon'ble Speaker | Ex-Officio Chairperson |
| 2. | Shri Bhupinder Singh Hooda, M.L.A. | Member |
| 3. | Dr. Raghuvir Singh Kadian, M.L.A. | Member |
| 4. | Shri Ghanshyam Dass Arora, M.L.A. | Member |
| 5. | Dr. Abhe Singh Yadav, M.L.A. | Member |
| 6. | Shri Bharat Bhushan Batra, M.L.A. | Member |
| 7. | Smt. Naina Singh Chautala, M.L.A. | Member |
| 8. | Shri Sudhir Kumar Singla, M.L.A. | Member |

The Committee was constituted vide Haryana Vidhan Sabha Secretariat Notification No. HVS-LA-79/2020/39, dated the 3rd June, 2020.

_____

**(ii) Select Committee on "(i)The Haryana Municipal (Amendment) Bill, 2022 and (ii) The Haryana Municipal Corporation (Amendment) Bill, 2022**

The Committee was constituted by the Hon'ble Speaker on 4.4.2022 Vide Haryana Vidhan Sabha Secretariat Notification No.HVS-LA-79/2022/32 dated 4th April, 2022.

| | |
|---|---|
| 1. Shri Ranbir Gangwa, Hon'ble Deputy Speaker | Chairperson |
| 2. Dr. Kamal Gupta, Urban Local Bodies Minister (Minister-in-charge of the Bills) | Member |
| 3. Shri Aseem Goel, M.L.A. | Member |
| 4. Shri Ghanshyam Dass Arora, M.L.A. | Member |
| 5. Shri Parmod Kumar Vij, M.L.A. | Member |
| 6. Shri Sudhir Kumar Singla, M.L.A. | Member |
| 7. Shri Bharat Bhushan Batra, M.L.A | Member |
| 8. Shri Neeraj Sharma, M.L.A. | Member |
| 9. Shri Surender Panwar, M.L.A. | Member |
| 10. Shri Ishwar Singh, M.L.A. | Member |
| 11. Shri Nayan Pal Rawat, M.L.A. | Member |

**The Committee shall submit its report within a period of two months**

_____

**(iv) Committee of Privilege**

The following Chairperson/Member have been nominated by the Hon'ble Speaker on 19th June, 2022 to serve on the Committee of Privileges under Rule 286 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

| | | |
|---|---|---|
| 1. | Shri Sudhir Singla, M.L.A | Chairperson |
| 2. | Shri Harvider Kalya, M.L.A | Member |
| 3. | Smt. Seema Trikha, M.L.A | Member |
| 4. | Shri Assem Goel, M.L.A | Member |
| 5. | Shri Satya Parkash, M.L.A | Member |
| 6. | Shri Varun Chaudhary, M.L.A | Member |
| 7. | Shri Amarjeet Dhanda, M.L.A | Member |
| 8. | Shri Shamsher Singh Gogi, M.L.A | Member |

_____

## REFERENCES

References to the deaths of late :-

1. Martyrs of Haryana.
2. Others.

were made on the 5th April, 2022, by the Chief Minister and spoke.
Shri Bhupinder Singh Hooda, Leader of the Opposition, spoke.

The Speaker also associated himself with the sentiments expressed in the House, and spoke.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

Message of condolence and sympathy on behalf of the Vidhan Sabha were sent as under:-

| Sr. No. | Name of Deceased | Name of the Person/Authority to whom message of condolence was sent. |
|---|---|---|
| 1. | **Martyrs of Haryana** | |
| (i) | Subedar Sube Singh,<br>Village Akoda,<br>District Mahendragarh. | Smt. Snehlata W/o<br>Late Subedar Sube Singh,<br>Village Akoda, District Mahendragarh |
| (ii) | Havildar Naresh Siwach,<br>Village Seman, District Rohtak | Smt. Sudesh Devi W/o<br>Late Havildar Naresh Siwach,<br>Village Seman, District Rohtak. |
| (iii) | Havildar Leela Singh,<br>Village Khatoti Khurd,<br>District Mahendragarh | Smt. Sumitra Devi W/o<br>Late Havildar Leela Singh,<br>Village Khatoti Khurd,<br>District Mahendragarh. |
| (iv) | Naik Mahesh Kumar,<br>Village Bassai,<br>District Mahendragarh. | Smt. Pinky W/o<br>Late Naik Mahesh Kumar,<br>Village Bassai,<br>District Mahendragarh. |
| (v) | Naik Tejram,<br>Village Koilpur, District Jhajjar. | Smt. Indu Bala W/o<br>Late Naik Tejram,<br>Village Koilpur,<br>District Jhajjar. |
| (vi) | Naik Ashwani Kumar,<br>Village Barna, District Kurukshetra | Smt. Seema W/o<br>Late Naik Ashwani Kumar,<br>Village Barna,<br>District Kurukshetra. |
| (vii) | Sepoy Balraj,<br>Village Siwana, District Jhajjar | Smt. Bimla Devi W/o<br>Late Sepoy Balraj,<br>Village Siwana,<br>District Jhajjar. |
| (viii) | Sepoy Mandeep Singh,<br>Village Bosti, District Fatehabad | Smt. Karmo Devi M/o<br>Late Sepoy Mandeep Singh,<br>Village Bosti,<br>District Fatehabad. |
| (ix) | Sepoy Anil Kumar,<br>Village Nangal Mala,<br>District Mahendragarh. | Smt. Shashi W/o<br>Late Sepoy Anil Kumar,<br>Village Nangal Mala,<br>District Mahendragarh. |
| 2. | **Common** | |
| (i) | Shri Raghbir Singh, Brother of Late Shri Bansi Lal, Ex-Chief Minister, Haryana. | Smt. Kiran Choudhry, MLA,<br>Vijay Nagar, Bhiwani. |
| (ii) | Shri Jyoti Ram, Father of<br>Smt. Renu Bala, MLA | Smt. Renu Bala, MLA,<br>Village Baroli Majra,<br>District Yamunanagar. |

**RESOLUTION-**

**OFFICIAL**

**Regarding the Punjab Reorganisation Act, 1966.**

The Chief Minister moved the following Resolution on 5th April, 2022:-

"कि हरियाणा राज्य पंजाब पुनर्गठन अधिनियम, 1966 की धारा–3 के प्रावधानों के तहत अस्तित्व में आया था। इस अधिनियम में पंजाब और हरियाणा राज्यों, हिमाचल प्रदेश तथा चंडीगढ़ के केन्द्रीय शासित प्रदेशों द्वारा पंजाब के पुनर्गठन को प्रभावी बनाने के लिए कई उपाय किए गए थे।

सतलुज–यमुना लिंक नहर (एस.वाई.एल.) के निर्माण द्वारा रावी और ब्यास नदियों के पानी में हिस्सा पाने का हरियाणा का अधिकार ऐतिहासिक, कानूनी, न्यायिक और संवैधानिक रूप से बहुत समय से स्थापित है। इस प्रतिष्ठित सदन में एस.वाई.एल. नहर को जल्द से जल्द पूरा करने का आग्रह करते हुए सर्वसम्मति से कम से कम सात बार प्रस्ताव पारित किए हैं। कई अनुबंधों, समझौतों, ट्रिब्यूनल के निष्कर्षों और देश के माननीय सर्वोच्च न्यायालय के फैसलों में, सभी ने पानी पर हरियाणा के दावे को बरकरार रखा है और एस.वाई.एल. नहर को पूरा करने का निर्देश दिया है। इन निर्देशों और समझौतों की अवज्ञा करते हुए इनके विरोध में, हरियाणा राज्य के सही दावों को अस्वीकार करने के लिए पंजाब द्वारा कानून बनाए गए।

इंदिरा गांधी समझौता, राजीव लोंगोवाल समझौता और वेंकटरमैया आयोग ने पंजाब राज्य के क्षेत्र में पड़ने वाले हिंदी भाषी क्षेत्रों पर हरियाणा के दावे को स्वीकार किया है। हिंदी भाषी गांवों को पंजाब से हरियाणा को देने का काम भी पूरा नही हो पाया है। यह सदन 1 अप्रैल, 2022 को पंजाब की विधान सभा में पारित प्रस्ताव पर गहन चिंता प्रकट करता है, जिसमें सिफारिश की गई है कि चंडीगढ को पंजाब में स्थानांतरित करने के मामले को केन्द्र सरकार के साथ उठाया जाए। यह हरियाणा के लोगों को स्वीकार्य नहीं है। हरियाणा ने राजधानी क्षेत्र चण्डीगढ़ पर अपना अधिकार लगातार बरकरार रखा है। इसके अलावा, इस सदन ने इससे पहले भी संवैधानिक प्रावधानों के अनुसार चण्डीगढ़ में हरियाणा राज्य के एक अलग उच्च न्यायालय के लिए प्रस्ताव पारित किया है।

केन्द्र सरकार द्वारा हाल ही में भाखड़ा–ब्यास प्रबंधन बोर्ड में पूर्णकालिक सदस्यों की नियुक्ति पंजाब पुनर्गठन अधिनियम, 1966 की भावना के खिलाफ है, जो नदी योजनाओं को, उत्तराधिकारी पंजाब व हरियाणा राज्यों की सांझा संपत्ति मानता है।

सदन इस बात पर चिंता व्यक्त करता है कि पिछले कुछ वर्षों से केन्द्र शासित प्रदेश (यू टी) चण्डीगढ़ के प्रशासन में हरियाणा सरकार से प्रतिनियुक्ति पर जाने वाले अधिकारियों की हिस्सेदारी कम हो रही है।

इन परिस्थितियों में, यह सदन केन्द्र सरकार से आग्रह करता है कि वह ऐसा कोई कदम न उठाए, जिससे मौजूदा संतुलन बिगड़ जाए और जब तक पंजाब के पुनर्गठन से उत्पन्न सभी मुद्दों का समाधान न हो जाए, तब तक सद्भाव बना रहे। यह सदन केन्द्र सरकार से यह आग्रह भी करता है कि माननीय सर्वोच्च न्यायालय के निर्देशों की अनुपालना में सतलुज–यमुना लिंक नहर के निर्माण के लिए उचित उपाय करे। यह सदन केन्द्र सरकार से आग्रह करता है कि वह पंजाब सरकार पर दबाव बनाये कि वह अपना मामला वापस ले और हरियाणा राज्य को पानी की कमी वाले क्षेत्रों में

पानी ले जाने व उसके समान वितरण के लिए हांसी–बुटाना नहर की अनुमति दे। सदन केन्द्र सरकार से यह सुनिश्चित करने का भी आग्रह करता है कि केन्द्र शासित प्रदेश चण्डीगढ़ के प्रशासन में सेवा करने के लिए हरियाणा सरकार के अधिकारियों के लिए निर्धारित अनुपात को उसी अनुपात में जारी रखा जाए, जब पंजाब के पुनर्गठन की परिकल्पना की गई थी।"

Shri Ishwar Singh, Shri Ram Kumar Gautam and Dr. Abhe Singh Yadav, Members from the Treasury Benches spoke.

Shri Bhupinder Singh Hooda, Dr. Raghuvir Singh Kadian, Smt. Kiran Choudhry, Shri Kuldeep Bishnoi, Shri Bharat Bhushan Batra, Shri Jagbir Singh Malik, Smt. Geeta Bhukkal, Rao Dan Singh and Shri Shamsher Singh Gogi, Members from the Indian National Congress Party spoke.

Shri Abhay Singh Chautala, Member of the Indian National Lok Dal spoke.

Shri Balraj Kundu, Shri Sombir and Shri Rakesh Daultabad, Independent Members spoke.

The Deputy Chief Minister, the Health Minister, the Power Minister, the Parliamentary Affairs Minister and the Agriculture and Farmer's Welfare Minister spoke.

The Chief Minister also spoke.

The motion was put and carried unanimously.

---

**REPORT PRESENTED/LAID**

| Sr. No. | By whom presented | Date on which Presented | Subject |
|---|---|---|---|
| 1. | Speaker | 05.04.2022 | First Report of the Business Advisory Committee. |

## COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN THEREON

| Number of speeches made by Ministers/Members | | | | | Time taken in minute by Ministers/Members | | | | |
|---|---|---|---|---|---|---|---|---|---|
| Members of Treasury Benches (Excluding Ministers) | Chief Minister/ Ministers | Independents | Members of Opposition | | Members of Treasury Benches (Excluding Ministers) | Chief Minister/ Ministers | Independents | Members of Opposition | |
| | | | I.N.C. | I.N.L.D. | | | | I.N.C. | I.N.L.D. |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 3 (13.05%) | 7 (30.43%) | 3 (13.5%) | 9 (39.13%) | 1 (4.34%) | 19 (11.24%) | 58 (34.32%) | 11 (6.50%) | 67 (39.65%) | 14 (8.29%) |

**APPENDIX**

**BULLETIN**

(Containing brief record of the sitting of the fourteenth Vidhan Sabha held during the 9th (April) Session, 2022.

## Bulletin No.1

## Tuesday, the 5th April, 2022

(from 11.00 A.M. to 2.28 P.M.)

## I. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Martyrs of Haryana.
2. Others.

and spoke for 3 minutes**.**

Shri Bhupinder Singh Hooda, Leader of the Opposition spoke for 2 minutes.

The Speaker also associated himself with the sentiments expressed in the House and spoke for a while

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

## II. ANNOUNCEMENTS BY THE SPEAKER

### (i) Panel of Chairpersons.

Under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:-

1. Shri Aseem Goel, M.L.A.
2. Smt. Seema Trikha, M.L.A.
3. Shri Jagbir Singh Malik, M.L.A.
4. Shri Randhir Singh Gollen, M.L.A.

**(ii) Regarding leave of absence.**

The Speaker informed the House that he has received an intimation through an E-mail from Smt. Naina Singh Chautala, M.L.A., in which she has expressed her inability to attend the Haryana Vidhan Sabha Session on 5th April, 2022 due to personal reasons.

## III. WELCOME TO THE FORMER SPEAKER OF THE HARYANA LEGISLATIVE ASSEMBLY.

The Speaker on the behalf of the House, welcomed Shri Kuldip Sharma, former Speaker of the Haryana Legislative Assembly, who was sitting in the V.I.Ps.' Gallery to witness the proceedings of the House.

## IV. ANNOUNCEMENT BY THE SECRETARY

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Session held in March, 2022 have since been assented to by the Governor**.**

**MARCH SESSION, 2022**

1. The Haryana Appropriation (No.1) Bill, 2022
2. The Haryana Appropriation (No.2) Bill, 2022
3. The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2022

## V. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the First Report of the Business Advisory Committee as under:-

The Committee met at 9.30 A.M. on Tuesday, the 5th April, 2022 in the Chamber of the Hon'ble Speaker.

"The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Tuesday, the 5th April, 2022 at 11.00 A.M. and adjourn after the conclusion of business entered in the List of Business for the day without question being put.

The Committee, after some discussion, further recommends that the Business on the 5th April, 2022 be transacted by the Sabha as follows:-

TUESDAY, THE 5th APRIL, 2022

(11.00 A.M.)

1. Obituary References.
2. Presentation and adoption of First Report of the Business Advisory Committee..
3. Motion Under Rule 15 regarding Non-stop sitting.
4. Motion Under Rule 16 regarding adjournment of

the Sabha sine-die.

5. Official Resolution.
6. Any other Business."

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

***The motion was put and carried unanimously.***

## VI. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

***The motion was put and carried unanimously.***

## VII. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

***The motion was put and carried unanimously.***

## VIII. OFFICIAL RESOLUTION

At 11.13 A.M. the Chief Minister moved-

"कि हरियाणा राज्य पंजाब पुनर्गठन अधिनियम, 1966 की धारा–3 के प्रावधानों के तहत अस्तित्व में आया था। इस अधिनियम में पंजाब और हरियाणा राज्यों, हिमाचल प्रदेश तथा चंडीगढ़ के केन्द्रीय शासित प्रदेशों द्वारा पंजाब के पुनर्गठन को प्रभावी बनाने के लिए कई उपाय किए गए थे।

सतलुज–यमुना लिंक नहर (एस.वाई.एल.) के निर्माण द्वारा रावी और ब्यास नदियों के पानी में हिस्सा पाने का हरियाणा का अधिकार ऐतिहासिक, कानूनी, न्यायिक और संवैधानिक रूप से बहुत समय से स्थापित है। इस प्रतिष्ठित सदन नें एस.वाई.एल. नहर को जल्द से जल्द पूरा करने का आग्रह करते हुए सर्वसम्मति से कम से कम सात बार प्रस्ताव पारित किये हैं। कई अनुबंधों, समझौतों, ट्रिब्यूनल के निष्कर्षों और देश के माननीय सर्वोच्च न्यायालय के फैसलों में, सभी ने पानी पर हरियाणा के दावे को बरकरार रखा है और एस. वाई.एल. नहर को पूरा करने का निर्देश दिया है। इन निर्देशों और समझौतों की अवज्ञा करते हुए इनके विरोध में, हरियाणा राज्य के सही दावों को अस्वीकार करने के लिए पंजाब द्वारा कानून बनाए गए।

इंदिरा गांधी समझौता, राजीव लोंगोवाल समझौता और वेंकटरमैया आयोग ने पंजाब राज्य के क्षेत्र में पड़ने वाले हिंदी भाषी क्षेत्रों पर हरियाणा के दावे को स्वीकार किया है। हिंदी भाषी गांवों को पंजाब से हरियाणा को देने का काम भी पूरा नही हो पाया है। यह सदन 1 अप्रैल, 2022 को पंजाब की विधान सभा में पारित प्रस्ताव पर गहन चिंता प्रकट करता है, जिसमें सिफारिश की गई है कि चंडीगढ को पंजाब में स्थानांतरित करने के मामले को केन्द्र सरकार के साथ उठाया जाए। यह हरियाणा के लोगों को स्वीकार्य नहीं है । हरियाणा ने राजधानी क्षेत्र चंडीगढ़ पर अपना अधिकार लगातार बरकरार रखा है । इसके अलावा, इस सदन ने इससे पहले भी संवैधानिक प्रावधानों के अनुसार चंडीगढ़ में हरियाणा राज्य के एक अलग उच्च न्यायालय के लिए प्रस्ताव पारित किया है ।

केन्द्र सरकार द्वारा हाल ही में भाखड़ा ब्यास प्रबंधन बोर्ड में पूर्णकालिक सदस्यों की नियुक्ति पंजाब पुनर्गठन अधिनियम, 1966 की भावना के खिलाफ है जो नदी योजनाओं को, उत्तराधिकारी पंजाब व हरियाणा राज्यों की सांझा संपत्ति मानता है।

सदन इस बात पर चिंता व्यक्त करता है कि पिछले कुछ वर्षों से केन्द्र शासित प्रदेश (यू.टी.) चंडीगढ़ के प्रशासन में हरियाणा सरकार से प्रतिनियुक्ति पर जाने वाले अधिकारियों की हिस्सेदारी कम हो रही है ।

इन परिस्थितियों में, यह सदन केन्द्र सरकार से आग्रह करता है कि वह ऐसा कोई कदम न उठाए, जिससे मौजूदा संतुलन बिगड़ जाए और जब तक पंजाब के पुनर्गठन से उत्पन्न सभी मुद्दों का समाधान न हो जाए, तब तक सद्भाव बना रहे। यह सदन केन्द्र सरकार से यह आग्रह भी करता है कि माननीय सर्वोच्च न्यायालय के निर्देशों की अनुपालना में सतलुज–यमुना लिंक नहर के निर्माण के लिए उचित उपाय करे। यह सदन केन्द्र सरकार से आग्रह करता है कि वह पंजाब सरकार पर दबाव बनाए कि वह अपना मामला वापस ले और हरियाणा राज्य को पानी की कमी वाले क्षेत्रों में पानी ले जाने व उसके समान वितरण के लिए हांसी–बुटाना नहर की अनुमति दे । सदन केन्द्र सरकार से यह सुनिश्चित करने का भी आग्रह करता है कि केन्द्र शासित प्रदेश चंडीगढ़ के प्रशासन में सेवा करने के लिए हरियाणा सरकार के अधिकारियों के लिए निर्धारित अनुपात को उसी अनुपात में जारी रखा जाए, जब पंजाब के पुनर्गठन की परिकल्पना की गई थी ।"

and spoke for 5 minutes.

## IX. ADJOURNMENT OF THE SITTING

On a suggestion made by the Chief Minister, the Speaker adjourned the sitting of the House for 15 minutes for distribution of the above said Resolution in English and Hindi languages to the Members of the House.

***(The House then adjourned at 11.23 A.M. and re-assembled at 11.38 A.M.)***

## X. RESUMPTION OF THE OFFICIAL RESOLUTION

As and when the House re-assembled, the discussion on the Official Resolution was taken place.

Shri Ishwar Singh, Shri Ram Kumar Gautam, Dr. Abhe Singh Yadav, Members from the Treasury Benches spoke for 8, 7 and 4 minutes respectively.

Shri Bhupinder Singh Hooda, Dr. Raghuvir Singh Kadian, Smt. Kiran Choudhry, Shri Kuldeep Bishnoi, Shri Bharat Bhushan Batra, Shri Jagbir Singh Malik, Smt. Geeta Bhukkal, Rao Dan Singh and Shri Shamsher Singh Gogi, Members from the Indian National Congress Party, spoke for 19, 10, 10, 6, 10, 3, 4, 2 and 3 minutes respectively.

Shri Abhay Singh Chautala, Member of the Indian National Lok Dal, spoke for 14 minutes.

Shri Balraj Kundu, Shri Sombir and Shri Rakesh Daultabad, Independent Members, spoke for 4, 4 and 3 minutes respectively.

The Deputy Chief Minister, the Health Minister, the Power Minister, the Parliamentary Affairs Minister and the Agriculture and Farmer's Welfare Minister, spoke for 8, 9, 6, 4 and 4 minutes respectively.

The Chief Minister spoke for 22 minutes.

***The motion was put and carried unanimously.***

*The Sabha then adjourned sine die.*

---